

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 910

ANSWERED ON FRIDAY THE 14th DECEMBER, 2018/

AGRAHAYANA 23, 1940 (SAKA)

CSR IRREGULARITIES

QUESTION

910. SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the number of registered companies in the country, State-wise;**
- (b) the number of companies out of that which come under Corporate Social Responsibility (CSR) rules;**
- (c) the number of farmers connected under it at present;**
- (d) the details of types of irregularities committed by the companies under CSR; and**
- (e) the details of steps taken by the Government to check such companies?**

ANSWER

**THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी० पी० चौधरी)

(a): A total of 18,10,813 companies have been registered in the country, of which a total of 11,16,362 companies were active as on 31st October, 2018. State-wise /UT-wise data is Annexed.

(b): Section 135 of the Companies Act, 2013 ('the Act') mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act. As per the filings made by the companies upto 30.06.2018 in the MCA 21 registry, the data for the financial years 2014-15, 2015-16 and 2016-17 is as follows:-

Sl. No	Financial Year	Number of Companies which reported CSR expenditure
1.	2014-15	16,785
2.	2015-16	21,498
3.	2016-17	19,933

Contd...2/-

(c): No such data is maintained in the Ministry.

(d)& (e) : Whenever, violation of CSR provisions is reported, the Registrar of Companies initiates action against such non-compliant companies after due examination of records. For the FY 2014-15, prosecution against 284 companies was sanctioned out of which 33 companies have filed application for compounding. Ministry has established Centralized Scrutiny and Prosecution Mechanism(CSPM) in April, 2018 for the financial year 2015-16 onwards on pilot basis for enforcement of CSR provisions. Based on scrutiny, preliminary notices have been issued to 5,382 companies for financial year 2015-16.

Annexure I

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 910

State/UT-wise Status of Companies Registered as on 31st October, 2018

Sl. No.	State	Registered	Active
1	Andaman & Nicobar	418	308
2	Andhra Pradesh	29,126	17,951
3	Arunachal Pradesh	576	240
4	Assam	10,880	6,439
5	Bihar	30,133	20,047
6	Chandigarh	14,294	8,009
7	Chattisgarh	9,580	6,786
8	Dadra & Nagar Haveli	506	372
9	Daman and Diu	373	242
10	Delhi	326,088	197,692
11	Goa	8,406	4,182
12	Gujarat	97,494	59,427
13	Haryana	41,838	29,625
14	Himachal Pradesh	5,969	3,698
15	Jammu & Kashmir	5,284	2,775
16	Jharkhand	13,000	9,033
17	Karnataka	110,365	69,962
18	Kerala	49,436	30,644
19	Lakshadweep	15	9
20	Madhya Pradesh	37,158	21,789
21	Maharashtra	359,452	225,839
22	Manipur	727	515
23	Meghalaya	1,016	564
24	Mizoram	141	72
25	Nagaland	554	217
26	Orissa	24,007	14,262
27	Pondicherry	3,116	1,318
28	Punjab	30,153	17,462
29	Rajasthan	55,823	34,923
30	Sikkim	2	2
31	Tamil Nadu	138,673	72,692
32	Telangana	100,768	57,811
33	Tripura	483	326
34	Uttar Pradesh	98,719	69,120
35	Uttarakhand	7,280	4,828
36	West Bengal	198,960	127,181
Total		18,10,813	11,16,362

Source: Monthly Information Bulletin, Ministry of Corporate Affairs, 31st October, 2018.
